

Veena Vs Chander Arora & Ors

Through Cisco Webex Video Conferencing

30-09-2020

Fresh suit partition and permanent injunction alongwith application under order 39 rules 1 & 2 CPC has been received through e-filing. Same has been put up before the undersigned through whatsapp. It be checked and registered.

Present : None.

(Mobile Number of Ms Ojasavi Khaneja, Ld Counsel for the Plaintiff 9971503001)

Put up on 01-10-2020 for consideration.

Ahlmad is directed to intimate the Ld Counsel for the Plaintiff telephonically.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

MCA No. 11/19

M/S FITJEE LTD. Vs. MONIKA GROVER

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Pooja Kashyap, Ld Counsel for the Appellant.
Sh Shagun Mehta, Ld Counsel for the Respondent.

Ld Counsel for the appellant seeks a short adjournment for filing case laws and addressing final arguments in the captioned matter.

Put up for final arguments on 10-11-2020.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 835/17

NARINDER BIR KAUR Vs. SATRUPA SINGH

Through Cisco Webex Video Conferencing

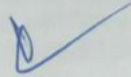
30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Praveen Suri, Ld Counsel for the Plaintiff.
None for the Defendant.

It is apprised by the Ld Counsel for the Plaintiff that the possession of the property has already been handed over and keys were handed over by the Defendant to the Plaintiff before the court on 6-03-2019. Today, the matter is listed for arguments on pending applications under order 8 rule 10 CPC and 15 A CPC.

Put up for reply / arguments on the pending applications on 07-01-2021.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 268/17

VIRENDER KUMAR JAIN (SR. CITIZEN) Vs. KIRAN

Through Cisco Webex Video Conferencing

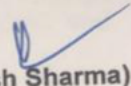
30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh Rajbir Bansal, Ld Counsel for the Defendant.

Put up for arguments on two pending applications of the Plaintiff viz under order 12 rule 6 and under order 7 rule 14 CPC on 18-01-2021.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 13670/16

LEO ISPAT LIMITED Vs. EVERLAST ELECTRONICS PVT. LTD.

Through Cisco Webex Video Conferencing

30-09-2020

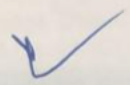
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Himanshu Garg, Ld Counsel for the Plaintiff.

None for the Defendant

Ld Counsel for the Plaintiff submits that the mediation between the parties has failed in this matter and he wants to argue on his application under order 7 rule 14 CPC.

Put up for arguments on 8-10-2020.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Misc No. 58472/16

SANATHAN DHARMA SABHA AND ORS. Vs. MANI RAM GARG AND ORS.

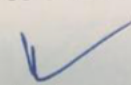
Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the appellant.
Sh P D Gupta, Ld Counsel for respondent No. 2, 3 & 6.
Sh HGR Khattar, Ld Counsel for the respondent No. 4 & 5.

As prayed, put up for arguments on the pending application of the appellant for seeking restoration of the appeal on 06-01-2021.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 13001/16

PRIYAWART SEHRAWAT Vs. ASHOK DESWAL

Through Cisco Webex Video Conferencing

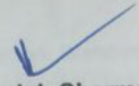
30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.
Ms Rajani Chauhan, Ld Counsel for Defendants Nos. 1 & 2.
Sh Vikas Mishra, Ld Counsel for Defendant No. 3.

Ld Counsel for the Defendants submit that their application under order 7 rule 11 CPC is pending disposal.

Put up for arguments on the abovestated application on 28-01-2021.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 78162/14

PRAHLAD VERMA Vs. MADAN LAL ORS

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ld Counsel for the

An adjournment is sought for arguments on application U/o 6 Rule 17 CPC for amendment of the Plaint.

Put up on 25-01-2021 for arguments on abovestated application.

(Manish Sharma)
ADJ-01/West
THC/30-09-2020

At this stage, Sh Deepak Kandhari, Ld Counsel for Defendant No. 1 has appeared and he has been notified of the order passed today.

(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 13029/16

DEVENDER KUMAR Vs. VIRENDER KUMAR

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Present : None for the Plaintiff.
Sh Fanish Kumar Jain, Ld Counsel for the Defendant.

Today, an application has been filed by the counsel for the Plaintiff on the dedicated e mail of this Court under Order 22 Rule 3 CPC stating that the Plaintiff has passed away on 20-06-2020 and the LR's of the Plaintiff may be brought on record. Let a copy of this application be provided to the Ld Counsel for the Defendant.

Put up for reply / arguments on this application on 21-12-2020.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 8793/18

MS ART-N-GLASS INC. Vs. RAJENDER PAL

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Present : None for the parties.

None has joined today through VC. The court has waited till 12.30 PM. Even otherwise the matter is pending at the stage of Defendant's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to 21-01-2021 for DE. Put up for appearance of DW-1 and his cross-examination.**


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 317/18

STATE BANK OF INDIA Vs. VINAY KUMAR AND ANR

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Pradeep, Ld. Counsel for the Plaintiff.

Put up for consideration on 19-01-2021.

(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 8596/16

ANNI DEVI Vs. TILAK RAJ AND ORS

Through Cisco Webex Video Conferencing

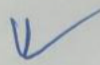
30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

Sh Ravi Kumar, Ld Counsel for Defendant No. 1 and 4.

The matter is pending at the stage of Plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 10-02-2021 for cross-examination of PW-1 and payment of cost of Rs. 2000/- by the Defendant No. 1 & 4.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 10208/16

ASHOK DHAWAN Vs. RAJENDER KUMAR DHEPER

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.
Sh Nasir Ajij, Ld Counsel for the Defendant.

Ld Counsel for the Defendant submits that the matter is pending at the stage of Plaintiff's evidence and PW-1 has been partly examined and his further examination-in-chief was deferred on 24-01-2020. In compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to 09-02-2021 for evidence of PW-1 and for payment of previous cost of Rs. 7500/-.**


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 10554/16

ANGAD SURI Vs. SANJEEV NAGRATH AND ANR

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Ms Raymon Singh, Ld Counsel for the Plaintiff.
Sh Jitender Sharma, Ld Counsel for both the Defendants.

The matter is pending at the stage of Plaintiff's evidence. Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing No. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to 08-02-2021 for remaining PE.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld, ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Present : Sh Nitin Nayyar, Ld Counsel for the Plaintiff.
None for the Defendant.

Ld Counsel for the Plaintiff submits that he has already filed replication to the WS filed by the Defendant and has also supplied advance copy to the other side. Put up for admission / denial of documents, if any, and for framing of issues on 17-12-2020.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 375/20

Inderjeet Kaur Madhok and Anr Vs Gaurav Mahendru & Anr.

Through Cisco Webex Video Conferencing

30-09-2020

Present : Sh Harpreet Singh Popli, Ld Counsel for the Plaintiff.

Sh Kanwal Chaudhary, Ld Counsel for Defendant No. 1 & 2.

Sh Shubho Jana, Ld Counsel for the Defendant No. 3 & 4.

Arguments heard by the Ld Counsel for the Plaintiff.

Arguments heard in part on application under order 39 Rules 1 & 2 filed by the Plaintiff. At this stage, Sh Kanwal Chaudhary seeks some time for obtaining instructions from his Client. In view of the same, let the matter be listed tomorrow i.e. on 1-10-2020 at 2.30 PM.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Misc No.43/20

GIRDHARI LAL Vs. PREM DEVI AND ANR

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Perusal of file shows that Memo of Parties has not been filed on record.

Put up for filing of Memo of Parties and for further proceedings on 10-12-2020.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 36/20

RAMPHAL GOYAL AND ANR. Vs. KULWANT RAI BANSAL

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for report of service on 10-12-2020.

(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 817/19

BALDEEP SINGH LAMBA Vs. SHARDA LAMBA

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for settlement, and in case there is no settlement is done by the parties, then for arguments on pending application of the Plaintiff seeking review and application of the Defendant No. 2 u/s 151 CPC on 9-12-2020.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 789/19

GITA BANSAL Vs. RENU

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Vinod Mahla, Ld Counsel for the Plaintiff.

Put up for further proceedings on 01-12-2020.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 475/19

SUNITA VERMA Vs. NUTUN PURI

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Kamal, Ld Counsel for the Plaintiff.

Put up on 28-11-2020 for the purpose fixed.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the Plaintiff.

None for Defendant Nos. 1 & 2.

Sh Ashish Bansal, Ld Counsel for the Defendant No. 3.

Today, Ld Counsel for the Defendant No. 3 has stated that despite opportunity the Plaintiff has failed to file the service report of Defendant No. 1 & 2 through publication and further that he has not been appearing for the last more than one year.

Put up for consideration on 21-12-2020.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Through Cisco Webex Video Conferencing

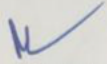
30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Amit Biswas, Ld Counsel for the Plaintiff.
None for the Defendant.

It is submitted by the Ld Counsel for the Plaintiff that the matter has been settled between the parties and in pursuance to the settlement, quashing proceedings are pending before the Hon'ble High Court of Delhi.

In view of the above, put up on 07-12-2020 for recording settlement/ statements of the parties.


(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 26/20

SHARDA LAMBA Vs. RAJINDER KAUR LAMBA

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : None for the parties.

Put up for settlement, and in case there is no settlement is done, then for arguments on pending the application of the Plaintiff seeking review and application of the Defendant No. 2 U/s 151 CPC on 9-12-2020.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Civil Suit No. 11958/16

CREATIVE WIZARDS INGRATECH P LTD Vs. UNIQUE ACCESS

FLOORS P LTD AND ORS

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Subrat Dev, Id Counsel for the Plaintiff.

None for the Defendant.

On the last date of hearing Id Counsel for Defendant No. 2 had submitted that Defendant No. 2 will positively appear before this court. However, despite assurance, the Defendant No. 2 has failed to appear today.

Put up for appearance of Defendant No. 2 and settlement of this matter on 8-12-2020.



(Manish Sharma)
ADJ-01/West
THC/30-09-2020

Through Cisco Webex Video Conferencing

30-09-2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lockdown period is not on record.

Present : Sh Amit Biswas, Ld Counsel for the Plaintiff.
None for the Defendant.

It is submitted by the Ld Counsel for the Plaintiff that the matter has been settled between the parties and in pursuance to the settlement, quashing proceedings are pending before the Hon'ble High Court of Delhi.

In view of the above, put up on 07-12-2020 for recording settlement/statements of parties.

(Manish Sharma)
ADJ-01/West
THC/30-09-2020